

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-717/ND/2018

In the matter of:

Mr. Sanjay Kumar Jaiswal

....**Applicant**

Vs.

M/s. Amira Pure Foods Pvt. Ltd.

....**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 06.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Ms. Anusha Nagarajan, Advocate

Mr. Rahul Ranjan, Advocate

Mr. Sanjay Kumar Jaiswal

For the Respondent

: Ms. Simran Jyot Singh, Adv.

ORDER

The learned counsel for the respondent undertakes to file Vakalatnama within three days and reply within two weeks. The learned counsel for the applicant undertakes to serve copy of the application to the learned counsel for the corporate debtor within two days. Rejoinder one week thereafter. All the copies should be served in advance to the other side. For further consideration on 10.09.2018.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**